

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 319/MP/2022 along with IA No. 63/2022

Subject : Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulations 111 to 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 seeking directions to NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA considered for computation of ISTS charges and losses.

Petitioner : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)

Respondents : Power System Operation Corporation Limited (NLDC) and Others

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, TANGEDCO/TNPDCL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Avdesh Mandloi, Advocate, TANGEDCO
Ms. Shyenika Upadhyay, Advocate, TANGEDCO
Shri Alok Shankar, Advocate, CTUIL
Dr. R. Kathiravan, TNPDCL
Dr. G. Balamurali, TNPDCL

Record of Proceedings

The learned counsels for the Petitioner and Respondent No. 2, i.e., Central Transmission Utility of India Limited (CTUIL) made detailed oral arguments.

2. After the hearing, the Commission directed the parties to file their respective written submissions, if any, within two weeks.



3. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

